

(iii) Patrolling has been intensified.

(iv) Joint Public meetings of all communities are held periodically.

(v) Preventive steps i.e. Prohibitory orders u/s 144 Cr.P.C. and D.P. Act are issued whenever required.

(c) In view of reply to (a) above, the question does not arise.

Police involvement in Dowry Deaths

357. SHRI INDRADEEP SINHA:
SHRI YOGENDRA SHARMA:
SHRI SURAJ PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of deaths in Delhi and Chandigarh of married women during August and September, 1982 who died for not being able to bring dowry at the time of marriage and after;

(b) whether Government are aware that local police instead of registering cases against those involved in such deaths, assisted in disposing of dead bodies without post-mortem etc;

(c) whether Government's attention has been drawn to a report appearing in the 'Hindustan Times' of 13th September, 1982 to this effect;

(d) if so, whether any action is being taken against the police officers who delayed in registering such cases and did this only when pressure was brought from above; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P VENKATASUBBALAH): (a) Six cases of deaths of married women for not bringing sufficient dowry have been reported to the Delhi Police during the months of August and September, 1982. No such case has been reported to the police of Chandigarh Administration.

(b) No involvement of police about assisting the accused or refusal to register cases has come to notice.

(c) Yes, Sir.

(d) and (e) The incident has taken place at Amritsar and is, therefore, primarily the concern of the Government of Punjab.

358. [Transferred to the 10th October, 1982].

Industrial units in Private and Public Sector

359. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of INDUSTRY be pleased to state:

(a) what are the details regarding the industrial units in both private and public sector which have been entrusted with the development of villages in their neighbourhood schemes drawn up by them;

(b) what is the amount so far spent by them and the number of persons benefited thereby; and

(c) what are the concessions granted in such cases to the concerned industrial units?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (c) Under Section 35 CC of the Income Tax Act, 1961, companies and cooperative societies are allowed to deduct from their taxable profits any expenditure incurred by them on any programme of rural development approved by the prescribed authority. Under Section 35 CCA of the Income Tax Act, deduction is allowed for expenditure by way of payment on any sum to approved associations and institutions for use in carrying out programme of rural development approved by the prescribed authority which at present is a State Level Committee consisting of the Commissioner of Income Tax who exercises jurisdiction over the State/Union Territory in which the programme of rural development is to be carried out as the Chairman and an officer of the rank of Secretary to State Government as